

MAIN CASE: W.P. No.9166 of 2020

PROCEEDINGS SHEET

Sl. No.	DATE	ORDER	OFFICE NOTE
25.	07.02.2022	<p style="text-align: center;"><i>(Proceedings through virtual mode)</i></p> <p>Mr. Siddharth Luthra, learned Senior Counsel, informed the Court that Twitter has taken necessary steps and an affidavit has been filed in compliance with the order passed by this Court on 31.01.2022.</p> <p>Mr. S.V. Raju, learned Additional Solicitor General of India, submits that on verification, the submission made by Mr. Siddharth Luthra appears to be correct.</p> <p>Mr. N. Ashwani Kumar, learned counsel for the petitioner, also submits that the objectionable URLs of the twitter are not accessible in India even by changing the VPN.</p> <p>As detailed hearing is not possible today due to paucity of time, let this case be posted along with C.C.No.501 of 2020 for analogous hearing on 21.02.2022 through Hybrid mode.</p> <p>Meanwhile, the Investigating Officer shall file the status report in respect of present stage of investigation and the steps taken in that regard.</p> <p style="text-align: center;">PRASHANT KUMAR MISHRA, CJ M.SATYANARAYANA MURTHY, J</p> <p style="text-align: right;">GM</p>	